

**CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH**

O.A/350/49/2018
M.A/350/39/2018

Date of Order: 14.06.2018

Coram : Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

Smt. Padma Malik, wife of Late Biswanath Malik @ Biswanath, Housewife, aged about 56 years, residing at Village – Astai, P.O Abejhati, P.S Jamalpur, Dist – Burdwan, W.B., Pin – 713145.

---Applicant

-Versus-

1. Union of India Service through the General Manager, Eastern Railway, 17, Netaji Subhas Road, Kolkata 700001.
2. The Divisional Railway Manager, Howrah Division, Howrah – 711101.

--Respondents

For the Applicant(s) : Mr. H.R. Das, Counsel

For the Respondent(s) : Ms. C. Mukherjee, Counsel

O R D E R (Oral)

Per Dr. Nandita Chatterjee, Administrative Member:

Ld. counsel for the applicant is present. Ld. counsel for the respondents files her memo of appearance.

2 Ld. counsel for the applicant submits that relief has been sought in the O.A for ex-gratia lump sum compensation along with interest as admissible as per Rules in force. Ld. counsel also submits that a representation dated 19.02.2015 (Annexure A-3 to the O.A), as well as representation dated 10.04.2016 (Annexure A-4 to the O.A), are pending with the respondent authorities by which the applicant had prayed for Ex-gratia payment on the accidental death of her spouse.

3. Ld. counsel for the applicant further contends that the applicant's purpose will be served if a direction is issued upon the respondent authorities to dispose of the pending representations with a reasoned and speaking order within a specific time schedule.

4. Accordingly, without entering into the merits of the case, I hereby direct the Respondent No. 1, who is the General Manager, Eastern Railway, Kolkata to dispose of the said pending representation, if received at his end, with a reasoned and speaking order based on the rules and regulations of the respondent authorities within a period of 4 weeks from the date of receipt of a copy of this order.

In case the representation has not been so received by the Respondent No. 1, the applicant is accorded liberty to file a comprehensive representation with supporting documents within a period of 2 weeks from the date of receipt of a copy of this order. Once Respondent No. 1 receives such representation, the competent respondent authority will dispose of the representation within a period of 4 weeks thereafter and pass a reasoned and speaking order, based on the rules and regulations of the respondent authorities.

Once a decision is arrived at, the same should be conveyed immediately to the applicant, and in case any favourable decision is arrived at, consequent financial benefits should be released within another period of six weeks thereafter.

5. With this the O.A is disposed of. M.A is also disposed of accordingly.

(Dr. Nandita Chatterjee)
Member (A)

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